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## ACT No. XIII. OF 1851.

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*Passed by the Hon'ble the President of the Council of India in Council, on the 21st November 1851, with the assent of the Most Noble the Governor General of India.*

*An Act to amend Act No. V. of 1851.*

**W**HEREAS by Section III. of Act No. V. of 1851, it was, among other things, enacted, that the Accountant General of Bengal was authorized and required from time to time, to direct the Sub-Treasurer to pay, and the Sub-Treasurer should thereupon pay out of the monies of the East India Company in his custody, such sums as would be sufficient to pay off and discharge to such persons as should appear to be entitled thereunto as the lawful representatives of the Intestates and others named in the Schedules A. B. C. D. annexed to the Report therein mentioned, the several principal sums of money which, upon the final adjustment of the accounts of their several claims and estates, should appear to have been due to them respectively from Sir Thomas Turton, on the 25th day of February 1848, and to be then still due and unsatisfied : And whereas the Court of Directors of the East India Company, acting in pursuance of the power and authority to them given and reserved by the 44th Section of an Act of Parliament, passed in the 4th year of the reign of his late Majesty King William the Fourth, entitled " an Act for effecting  
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“ an arrangement with the East India Company, and for the better  
“ government of His Majesty’s Indian Territories till the 30th day of  
“ April 1854,” have signified to the Governor General in Council their  
disallowance of so much of the said third Section of Act No. V. of 1851,  
hereinbefore recited, as relates to the payment and discharge to the law-  
ful representatives of the Intestates and others named in the said  
Schedules B. and D. of the several principal sums of money therein  
mentioned ; It is enacted as follows :

I. So much of the 3rd Section of Act No. V. of 1851, hereinbefore  
recited, as relates to the payment and discharge to the lawful represen-  
tatives of the Intestates and others named in the said Schedules B. and  
D. of the several principal sums of money therein mentioned, is hereby  
repealed.